Government of India
Ministry of Commerce and Industry
Department of Commerce
Directorate General of Foreign Trade
Vanijya Bhawan, New Delhi
Policy - 4 Division

Policy Circular No. 07/2023

Dated: 21st December 2023

To

All Regional Authorities of DGFT All Exporters/Members of Trade All Custom Authorities

Subject: Clarification on the applicability of minimum Value Addition as provided under para 4.09 (v) of FTP 2023, in case of spices -reg.

Attention is drawn towards Para 4.09 (v) of Foreign Trade Policy 2023 which mandates 25% minimum value addition in the case of spices. It is clarified that the condition of minimum value addition of 25% in the case of spices is applicable only where both export as well as import items pertain to Chapter 9 of ITC HS Code.

This issues with the approval of the Competent Authority.

(K.M. Harilal)

Jt. Director General of Foreign Trade

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